

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

02. I.A. 3393/2024

In

C.P. (IB)/3861(MB)2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Rushahs Engineering Co Pvt Ltd

VS

Cogent Engineers Pvt Ltd

Appearance

For Applicant/Petitioner: Appeared but not marked his presence

For Respondent : None Appeared

SECTION 9 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

This application has been filed by the Liquidator seeking extension of liquidation period by 06 months w.e.f. 23.06.2024.

It is submitted that liquidation process could not be completed because of two pending I.A.s before this Tribunal i.e. I.A. No. 3727 of 2019 filed against non-cooperation by the suspended Board and another I.A. bearing I.A. No. 744 of 2021, which is filed with respect to fraud committed against the Union Bank of India by the suspended Board. Further, the recovery application filed by the Cooperate Debtor in the year 2009 for recovery of Rs. 46.60 Lakh along with interest is pending before Pune Court vide Case No. Spl. C.S0200065/2009.

In view of the above facts and circumstances of the present case, we deem it fit and proper to grant extension by **Six months** as prayed in prayer clause (a).

I.A. is **allowed** and **disposed of**.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd-

LAKSHMI GURUNG
Member (Judicial)